

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 108
IA-2877/ND/2020
(IB)-394/ND/2019

IN THE MATTER OF:

Fine Group Corporation Ltd.	...	Applicant
Vs.		
Lemon Electronics Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 15.07.2021

Coram:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP : Mr. Abhishek Anand, Mr. Pathik Choudhury, Advocates

ORDER

IA-2877/ND/2020:

This is an application filed under Section 60(5) of the Insolvency and Bankruptcy Code 2016 read with Rule 11, 155 & 154 National Company Law Tribunal Rules, 2016 praying for modification and/or recall of the order dated 08 July 2020 in IA-2214/ND/2020. Heard the submissions made by the Counsel for the Resolution Professional. The Resolution Professional has submitted that he will check with the Registry and assist the Tribunal in deciding IA-2214/ND/2020 and its applicability to the present matter and prayed for some time and same is granted.

List on **17.08.2021.**

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P.S.N PRASAD
MEMBER (JUDICIAL)

